

Order dated: 03.09.2009

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. P.K.Panda, Ld. Counsel appearing for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways appearing on notice.

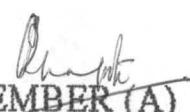
The case of the applicant is that he fulfills all the conditions for being considered for employment assistance under compassionate ground. He submits that there has been some inquiry in the past and the report of the inquiry is in his favour but in spite of that no communication has been received except what he has obtained through the R.T.I. Act. The official noting at page 29 of the O.A. obtained through RTI Act indicates that "in view of the non submission of Class VIII Class Pass Certificate E.A. is not accepted". However, no official communication has been sent to the applicant rejecting his prayer for compassionate appointment. He has made a few representations vide Annexure-A/4 series, the last representation having been made on 6.2.2009. It is not clear as to whether the case of the applicant has at all been considered in terms of the extant

instruction of the Railways. Hence in this background, it will be proper to direct the concerned authorities to examine the various points raised in the representations and, thereafter, pass a reasoned order conveying their decision.

Accordingly, Respondent Nos. 2 and 3 are directed to consider the pending representation of the applicant taking into account their own inquiry report regarding the educational qualification of the applicant and pass a reasoned order within a period of 60 days from the date of receipt of a copy of this order.

Accordingly, the O.A. is disposed of at the stage of admission itself.

A copy of this O.A. along with copy of this order be sent to the above Respondents for compliance.


MEMBER (A)